

**Implementation of NRC in West Bengal**

\*183. SHRI RITABRATA BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Register of Citizens (NRC) is going to be implemented in the State of West Bengal;

(b) if so, the details thereof along with timeline for the same; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) The National Registrar of Citizens (NRC) is being implemented at present in the State of Assam only as per the provisions of the Citizenship Act, 1955 and the provisions contained in the Schedule framed under Rule 4A(4) of Citizenship Rules, 2003.

**Reformatory measures for jail inmates**

\*184. SHRI K. C. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken note of number of undertrial detainees in the country's prisons and prepared list of prisoners serving terms;

(b) the details of reformatory measures being initiated;

(c) if not, details of alternative measures being planned;

(d) whether Government is arranging more frequent visits to jails in the country to keep check on authorities and inmates due to increasing violence and harassment against prisoners;

(e) the details of frequency of visits and rank of officers; and

(f) whether Government is initiating any scheme for reformed/released jail inmates and increase of remuneration accorded to prisoners?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) National Crime Records Bureau (NCRB) compiles prison statistics in its publication "Prison Statistics India". Published reports are available till the year 2016. As per the latest published data of NCRB, there were 2,93,058 undertrials and 1,35,683 convicts serving terms in prisons across the country.

(b) and (c) 'Prisons' and 'persons detained therein' are State subjects as per Entry 4 of List II of Seventh Schedule to the Constitution of India. Administration and management of prisons is the responsibility of State Governments and the States

are competent to take necessary reformatory steps for jail inmates. However, the Ministry of Home Affairs (MHA) has circulated a Model Prison Manual to all States and Union Territories in May, 2016, which has chapters on welfare and reformation of prison inmates, including 'Education of Prisoners', 'Vocational training and skill development programmes', 'Legal Aid', 'Welfare of Prisoners' and 'After-Care and Rehabilitation'. MHA has also issued various advisories to the States/UTs for the welfare and reformation of prison inmates. These advisories are available on MHA's website at <https://mha.gov.in/>.

(d) and (e) State/UT-wise details of jail inspections during 2016, published by NCRB, are given in the Statement (*See* below). The rank of officers conducting the inspections and its frequency is not maintained centrally. The Model Prison Manual circulated by MHA to all States and UTs has a chapter on 'Inspection of Prisons' which provides for regular inspection of prisons and also lays down the level of officers who should conduct the inspections, the manner in which such inspections should be carried out and the frequency at which these inspections should be conducted.

(f) The Ministry of Home Affairs has advised the Ministry of Skill Development to coordinate with Skill Development departments of States to make provision for suitable opportunities for development of skills of prison inmates to facilitate their reintegration with society by providing them employment opportunities post-release. The Model Prison Manual, 2016 also provides that the wages paid to prisoners should be fair and equitable and the rates should be standardised keeping in view the minimum wages notified by the State Governments from time to time. Since Prisons is a State subject, the State Governments are competent to revise or increase the wages paid to prisoners.

#### **Statement**

##### *State/UT-wise Number of Jail Inspections during 2016*

Sl. No.	State/UT	Jail Inspections				Total (3+4+5+6)
		Medical	Executive	Judicial	Others	
1	2	3	4	5	6	7
1.	Andhra Pradesh	5568	1262	1881	1661	10372
2.	Arunachal Pradesh	14	9	10	7	40
3.	Assam	112	183	538	114	947
4.	Bihar	146	177	470	130	923
5.	Chhattisgarh	173	138	243	121	675

1	2	3	4	5	6	7
6.	Goa	163	25	23	102	313
7.	Gujarat	1004	105	893	129	2131
8.	Haryana	959	149	800	190	2098
9.	Himachal Pradesh	299	60	188	333	880
10.	Jammu and Kashmir	243	48	42	37	370
11.	Jharkhand	100	84	320	53	557
12.	Karnataka	188	79	173	2	442
13.	Kerala	1110	441	315	116	1982
14.	Madhya Pradesh	2323	463	1185	427	4398
15.	Maharashtra	612	149	975	124	1860
16.	Manipur	0	0	26	1	27
17.	Meghalaya	225	10	92	16	343
18.	Mizoram	96	14	63	87	260
19.	Nagaland	225	62	87	103	477
20.	Odisha	103	185	606	106	1000
21.	Punjab	647	270	776	167	1860
22.	Rajasthan	1327	289	516	349	2481
23.	Sikkim	24	10	24	0	58
24.	Tamil Nadu	146	95	90	32	363
25.	Telangana	1880	397	396	233	2906
26.	Tripura	283	517	191	357	1348
27.	Uttar Pradesh	1032	276	1045	178	2531
28.	Uttarakhand	75	28	174	20	297
29.	West Bengal	741	537	950	227	2455
TOTAL (STATES)		19818	6062	13092	5422	44394
30.	Andaman and Nicobar Islands	6	3	16	2	27
31.	Chandigarh	327	12	32	27	398
32.	Dadra and Nagar Haveli	12	0	12	0	24
33.	Daman and Diu	12	4	12	6	34
34.	Delhi	72	49	90	56	267

1	2	3	4	5	6	7
35.	Lakshadweep	2	2	3	6	13
36.	Puducherry	8	2	7	0	17
TOTAL (UTs)		439	72	172	97	780
TOTAL (ALL-INDIA)		20257	6134	13264	5519	45174

Source: Prison Statistics India.

#### **Amarwah Airstrip in Sidhi, Madhya Pradesh**

†\*185. SHRI AJAY PRATAP SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Amarwah airstrip in Sidhi, Madhya Pradesh is not functional; and
- (b) if so, the reasons therefor and by when it would be made functional?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Yes, Sir. The Amarwah airstrip in Sidhi is not functional.

The airstrip belongs to the Government of Madhya Pradesh and its runway dimensions are 1000 x 15 M as against the minimum requirement of 18 M runway width for operation of code A type of aircraft with Outer Main Gear Wheel Span (OMGWS) upto 4.5 M.

The Government of India, Ministry of Civil Aviation has launched the Regional Connectivity Scheme (RCS)-UDAN (Ude Desh ka Aam Naagrik) in October, 2016 with the objective of facilitating/stimulating regional air connectivity to currently underserved and unserved airports in the country. However, the revival of airstrips/airports is "demand driven", depending upon firm commitment from airline operators as well as from the State Government for providing various concessions. Airstrip at Sidhi has been included under un-served category in the RCS-UDAN. However, under the three bidding rounds of RCS-UDAN Scheme, no bids have been received from airlines to provide connectivity from this airstrip.

#### **Steel production and export by Sail**

†\*186. MS. SAROJ PANDEY: Will the Minister of STEEL be pleased to state:

- (a) the details of production of steel by Steel Authority of India Limited (SAIL) during the last three years;

† Original notice of the question was received in Hindi.